

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No. 114/Chd/Hry/2018
And CA No. 312/2018**

**Under Section 252(3) of the
Companies Act, 2013**

Haryana Metal Works Private Limited ...Petitioner

Vs.

Registrar of Companies, NCT of Delhi & HaryanaRespondent

Present: Mr. G.S. Sarin, Practising Company Secretary for petitioner.
Mr. M.S. Pachouri, Registrar of Companies, Punjab, Chandigarh
and Himachal Pradesh for Registrar of Companies, NCT of Delhi
and Haryana.

In view of the observations made in the order dated 24.07.2018,
the petitioner has filed CA No. 312/2018 vide Diary No. 3010 dated 17.08.2018
by attaching therewith application in Form NCLT 9 which is required as per
sub-section (3) of Section 252 of the Companies Act, 2013 along with bank
statement as well as fresh affidavit in Form NCLT 6. The same be taken on
record.

Notice of this petition for 26.09.2018 to the Registrar of
Companies, NCT of Delhi & Haryana and the Income Tax Department
through the Nodal Officer – Principal Chief Commissioner of Income Tax,
NWR, Aaykar Bhawan, Sector 17-E, Chandigarh. The petitioner shall collect
the notices from the Registry of this Tribunal and send the same to the above
authorities immediately by Speed Post attaching therewith copy of the entire
petition and the entire documents including amended application attached with

CA No. 312/2018. The affidavit of service along with postal receipts and tracking reports shall be filed at least a week before the date fixed.

With the above directions, CA No. 312/2018 stands disposed of.

The reply/report/objections by the Registrar of Companies and the Income Tax Department be filed at least a week before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

August 20, 2018
saini